

**Present:- Sri N. J. Haque, CJM, Sonitpur,
Tezpur**

Tezpur PS Case No-1676/2021

GR Case No-2706/2021

U/S-468/419/471 of IPC

ORDER

16.08.2021

Accused persons, namely, Md. Abdur Razzaque aged about 30 years is produced today before the Court on completion of their 03 (Three) days of police remand.

Seen the report of forwarding, inspection memo and medical report.

On perusal of the entire case record, it disclosed that today the accused person was duly undergone COVID-19 test where he tested negative. Considering the nature of alleged offences this court finds sufficient reason to send the accused person in judicial custody at this stage.

Seen the bail petition bearing No-498/2021 filed for the accused named Md. Abdur Razzaque praying for his bail. Bail petition filed in support with an affidavit.

Heard both the sides and perused the petition with the case record.

On perusal of the case record it unveiled before this court that criminal law sets in motion closely on lodging an ejahar by the informant named Md. Jakir Hussain, on 12.08.2021 alleging inter-alia that the above-named accused had used fake certificate by forgery the seal and signature of the informant where the date of issue of the certificate was on 30.07.2021 but he had transferred from Bhangamandir, Sonitpur and joined at Rupahihat, Nagaon on 14.06.2021 as ADO. It is also alleged that he observed and collected the fake certificate

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from the Aadhar Enrolment table on 12.08.2021 at Indian Bank Adhar Centre, Tezpur when he attended for his own Adhar Enrolment. Accordingly, the instant case was registered u/s-468/419/471 of IPC and during investigation the I/O has apprehended accused on 13.08.2021 and thereafter, he was allowed to go on police custody for a period of 03 (Three) days and consequent to that today the said accused again produced before this court after completion of 03 days police custody.

The offences punishable u/s-468/419/471 of IPC appears to be cognizable and non-bailable in nature. The investigation of this case is pending at a pre-matured stage and nature of offences involved in this case deserves meticulous investigation of the I.O. More also, the I.O deserves a fair chance to investigate the case properly to unveil the concealments from the alleged incident. However, I.O has also prayed not to release him on bail for the sake of proper investigation.

Therefore in the light of all the aforesaid discussions this court not finds anything to allow the bail of the accused person. Hence, the bail prayer of accused Md. Abdur Razzaque stands rejected due to devoid of any merits.

Accordingly, the accused person is remanded to **judicial custody till 24.08.2021.**

The Superintendent of Central Jail, Sonitpur, Tezpur is hereby directed to keep the accused persons separately in an isolation ward from the other jail inmates for a considerable period and further the accused person is directed to be

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Scanned through thermal scanner before admitting him inside the jail.

The Superintendent of Central Jail, Sonitpur, Tezpur is directed to comply with the aforesaid guideline for prevention of COVID-19 pandemic inside the jail premises.

Inform all the concerned.

Sri N.J. Haque.
CJM, Sonitpur, Tezpur